

THE INCOME TAX APPELLATE TRIBUNAL
SMC BENCH, MUMBAI

BEFORE SHRI SAKTIJIT DEY (JUDICIAL MEMBER)
AND
SHRI S.RIFAUR RAHMAN (ACCOUNTANT MEMBER)

I.T.A. No.3259/Mum/2019 - A.Y. 2012-13
I.T.A. No.3260/Mum/2019 - A.Y. 2013-14

Vipul Anantrai Thosani 21, Navin Nagar No.1, Chapel Lane Santacruz-West Mumbai-400 054 PAN : ABQPT3083M	vs	ITO-22(3)(5), Mumbai
APPELLANT		RESPONDENT

Appellant by	Letter dated 08-02-2021
Respondent by	Shri Sanjay J Sethi, DR

Date of hearing	23-02-2021
Date of pronouncement	18-03-2021

ORDER

Per Saktijit Dey (JM):

Captioned appeals by the same assessee arise out of two separate orders dated 20-03-2019 of learned Commissioner of Income-tax (Appeals)-34, Mumbai for the assessment years 2012-13 and 2013-14.

2. The assessee has filed letter dated 08-02-2021 stating that he has opted for settling the dispute arising in the appeals under the Direct Tax Vivad se Vishwas Act, 2020. He has also enclosed copies of the declaration filed in Forms 1 & 2 as

well as the certificates issued by the designated authority in Form 3. Thus, the assessee has requested for withdrawal of the appeals. The learned Departmental Representative has no objection to the aforesaid request of the assessee.

3. In view of the facts discussed above, we permit the assessee to withdraw the captioned appeals. Accordingly, appeals are dismissed as withdrawn.

4. In the result, appeals are dismissed.

Order pronounced on 08/03/2021.

Sd/-

sd/-

(S.RIFAUR RAHMAN)	(SAKTIJIT DEY)
ACCOUNTANT MEMBER	JUDICIAL MEMBER

Mumbai, Dt : /03/2021

Pavanan

Copy to :

1. Appellant
2. Respondent
3. The CIT concerned
4. The CIT(A)
5. The DR, ITAT, Mumbai
6. Guard File

/True copy/

By Order

Asstt. Registrar, ITAT, Mumbai